

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1364/2015

THE STATE OF MADHYA PRADESH

Appellant(s)

VERSUS

DILEEP

Respondent(s)

Date : 09-01-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s)

Ms. Vanshaja Shukla, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As per the office report, Advocate-on-Record for the respondent has been designated as a senior advocate. Therefore, an Alternative Arrangement Notice has been issued to the respondent and service is awaited.

The Registrar (Judicial) to submit a report to this Court bringing on record either a specific Rule or a practice direction under which a notice is always issued to a litigant whose Advocate-on-Record has been designated as a senior advocate. The question to be considered is whether the Advocate-on-Record who has been appointed by the party has been designated as a senior advocate, has responsibility of communicating to his

client to make arrangements for appointment of another Advocate-on-Record.

The Registrar (Judicial) to submit a detailed report on this aspect.

List on 28th January, 2025.

In the meanwhile, the Registry to supply a soft copy of the record of the Trial Court to the learned counsel appearing for the appellant who will place copies of the depositions and other relevant documents on record.

We will fix a date for hearing after considering the office report on 28th January, 2025.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER